(a) whether Government have taken note of the declaration of KBK Project where an allocation of Rs. 4500 crores for a time span of seven years was made by the Prime Minister during his recent visit to Orissa;

(b) if so, what are the details of the programmes district-wise; and

(c) whether any specific allocations have been made under this scheme excepting the present ongoing Central Government in the above districts?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA): (a) Yes, Sir.

(bj and (ej Government of Orissa has to prepare district wise Annual Action Plan in consultation with the Central Ministries and Planning Commission.

Registration for Basmati Rice Exporters

2188. SHRI B.K. HARIPRASAD Will the Minister of COMMERCE be pleased to state:

(a) whether there is a proposal to introduce registration for Basmati rice exporters and laying minimum quality standards for Basmati rice meant for export;

(b) whether there is also a proposal to create a Basmati Protection and Development Fund out of levy proceeds realised from Basmati exporters; and

(c) whether India is trying to secure "Basmati" trade mark in international market as the custodian of this breed of long grain variety and if so, whether Pakistan is likely to contest the claim as being another producer and exporter of Basmati rice in international market?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Exports of Basmati rice are permitted without any price and quantity restrictions. The export contracts of Basmati rice arc subject to registration with Agricultural and Processed Foods Export Development Authority (APEDA) w.e.f. 1.12.95. Gradation Standards for Basmati rice for exports have been laid down and notified by Export Inspection Agency and Agmark.

(b) Rice exporters are being encouraged to set up a fund for protection of Basmati as a generic name for a particular rice in overseas markets.

(c) Trade Marks are not obtained in International Markets but are obtained under the domestic legislation of the conutry concerned by interested commercial entities.

Mafatlal Engineering Industries Kalwa

2189. SHRI S. MUTHU MANI: Will the Minister of LABOUR be pleased to state:

(a) whether the Mafatlal Engineering Industries Ltd. Kalwa, Maharashtra which had lock out since 1989 has been handed over to a society formed by his workmen for running;

(b) if not, the action initiated in this regard; and

(c) what action has been taken by the management to revive this company?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) (a) No. Sir.

(b) and (c) The Government of Maharashtra have reported that the Board for Industrial and Financial Reconstruction (BIFR) has given notice on 25th April, 1995 for winding up of the company. The Union has filed appeal against the winding up order before the Appellate Authority of Industrial and Financial Reconstruction (AAIFR) which is scheduled for hearing on 27.2.96. The proposal for sale of land for financing the 195 Written Answers

revival scheme of the company is under consideration of the State Government.

Consumer Courts in Uttar Pradesh

2190. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the districts in Uttar Pradesh where Consumer Courts have been set up;

(b) by when such courts would be set up in all districts of Uttar Pradesh; and

(c) the steps taken to create consumer awareness in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DEPTT. DISTRIBUTION OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM (SHRI SHARMA) VENOD As (a) per information sent by the State Government 63 District Forums are functioning in Uttar Pradesh. The details of these District Forums are given in the "All India directory of Redressal Agencies" which is available in the Parliament Library.

(b) The Government of Uttar Pradesh have informed that they have initiated action to set up consumer courts in the newly created five districts. (c) The Government is launching various publicity programmes to create consumer awareness with the help of State/UT Governments. Seminars/ Meeting to popularise the main theme of the programme etc. are bing organised from time to time. The State Government has been released a sum of Rs. 170.00 lakhs as a first instalment to strengthen the infrastructural facilities of the State Commission and District Forums.

Export of Skimmed Milk Powder

2191. SHRI BHUPINDER SINGH MANN: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of skimmed milk powder allowed for export during the last three years, details thereof alongwith the rates;

(b) whether the export of this powder will be liberalised in the coming year; and

(c) the average rate of skimmed milk powder in the country alongwith external reference price during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) (a) the ceiling released for export of mill powder during the last three years are as under:—

(In M.	Tonnes)
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Item	1992-93	1993-94	1994-95
Powder	milk Export of this item	25,000	25,000
(skimmed or full cream) or infant milk-food For the current	was whole canalised through NDDB up to Sept. 1993. year a ceiling of 10,000 MTs has	been released.	

The quantity and value of skimmed milk powder exported as well as the average unit value realisation for the years 1992-93, 1993-94 & 1994-95 is as